

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 467
TO BE ANSWERED ON: 06.02.2018

Government Equity in Fertilizer Co-operatives

467 SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state?

- (a) whether it is a fact that the Government equity has not been divested legally by IFFCO and other Cooperative Fertilizer entity;
- (b) if so, the details thereof, entity-wise; and
- (c) the status of action taken/proposed to be taken by the Government in the matter?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PLANING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERILIZERS

(RAO INDERJIT SINGH)

(a) & (b): Yes Madam. The repatriation of Government of India equity by IFFCO/KRIBHCO is disputed as it was done in violation of the then bye- laws of these Cooperative Societies which was illegally and unlawfully amended by them after enactment of Multi State Cooperative Societies (MSCS) Act, 2002.

(c): Department of Fertilizers first took up the matter of IFFCO and then filed an appeal before the Appellate Authority on 04.08.2017 under Section 99 of the Multi State Co-operative Societies Act, 2002 against the illegal amendment of bye-laws by IFFCO and the subsequent registration of the same by the Central Registrar.
